

ANNEXURE - 7

LIST OF CREDITORS OF MT EDUCARE LIMITED

List of operational creditors (Government dues) for claims as on December 16,2022 Drawn for claims received up to 1st March, 2024

Sl. No.	Details of claimant		Details of claim			Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	GST dept	State Tax Department Government Of Maharashtra	03-01-2023	8,32,63,383	7,65,98,440	GST Dues	No	See Note 1	-	-	66,64,943	-	See Note 2
2	PF	Employees Provident Fund Organisation	07-01-2023	5,93,670	5,93,670	Dues	No	See Note 1	-	-	-	-	See Note 3
3	Service Tax	Commissioner of CGST & Central Excise, Navi Mumbai	11-01-2023	57,64,86,481	-	Service Tax dues	No	See Note 1	55,69,21,636	-	1,95,64,845	-	See Note 4&5
4	Income Tax	Deputy Comm of Income Tax	24-01-2023	3,71,53,753	4,22,207	-	-	-	2,95,51,427	3,12,98,628	71,80,119	-	See Note 6, 7 & 8
5	GST dept	Office of the Assistant Commissioner (ST), Koyembedu, Chennai	22-02-2023	4,24,687	3,54,613	-	-	-	-	-	70,074	-	See Note 9
6	TDS dept	Office of Asstt Comm TDS 1(3), Mumbai	02-03-2023	29,25,480	29,25,480	TDS + interest	No	See Note 1	-	-	-	-	-
		Total claim - 6	Total (Rs.)	70,08,47,454	8,08,94,410				58,64,73,063	3,12,98,628	3,34,79,981	-	

Notes :

1 Hon'ble NCLAT vide its order dated 06-01-2023, 24-02-2023, 23-03-2023 and 01-05-2023 stayed the constitution of committee of creditors till next date of hearing i.e 26-05-2023. Final hearing concluded on 2nd June 2023 and Hon'ble NCLAT pronounced judgement dismissing Appeal on 18-08-2023. IRP received communication of order on 21-08-2023. IRP constituted COC on 21-08-2023 which was revised on 23-08-2023, 12-09-2023 and 25-12-2023. Since the COC comprise of financial creditor, operational creditor including employee and government dues do not have any voting power

2 Claim not admitted for various credits not considered by claimant & demand raised after order on 20-01-2023

Input credit for ITC Nov & Dec not considered 23,14,694
tax paid in cash not considered 4,00,000

Demand addition on account order dated 20-01-2023
passed after CIRP is not admitted 39,50,249

66,64,943

3 Form B not filed but Annexure A submitted

The claim relates to Damages u/s 14B and Interest u/s 7Q

4 Order No. 33/CGST-NM?commr/KV?2020-21 dated 22-01-2021 is under Appeal before CESTAT having demand of Rs.30,24,93,040/- hence it is contingent claim

5 Order No. 41-42/CGST-NM/JC/VR/2020-21 dated 26-03-2021 is remanded back vide order in Appeal dated 26-03-2021 is remanded back vide order in Appeal dated 31-01-22 by the office of the commissioner central tax (Appeals) Raigarh and hence demand of Rs.1,95,64,845/- is cancelled on account of remand back for speaking order and fresh consideration and hence claim not admitted

6 Refund of Rs.3,03,40,628/- for AY 19-20 & Refund of Rs.9,58,000/- for AY 2021-22 is adjusted against demand of AY 2017-18 totalling to Rs.3,12,98,628/- Company is in Appeal for AY 2017-18 and claim amount AY 2017-18 is reduced by claimant after adjusting refund of Rs.3,12,98,628/-

7 Appeal filed by company which is pending as under

AY 2017-18 - 1,87,77,117/- (net of refund adjustment)
AY 2018-19 - 11,39,420/-
AY 2020-21 - 96,34,890/-
Total - 2,95,51,427/-
considered as contingent claim

8 After processing of rectification application the income tax portal shows no demand for AY 16-17 which was previously Rs. 71,80,119/-

9 Demand issued post CIRP order dated 15-02-2023 not admitted